(ASSETS DECLARATION 2022-23)

Affidavit to be Furnished by the Candidate along with Nomination Paper Before the Returning Officer

For Election to(Name of the House)

From 227-IMAMGANJ (SC) Legislative Assembly Constituency Bihar

IJITAN RAM MANJHI**son/daughter/wifeOfLATE. RAMJIT RAM MANJHI

Aged 77 years, resident of VILL- MAHAKAR, P.O.- SAPNERI, P.S.- MAHAKAR,

DIST.-GAYA, STATE-BIHAR(mentionfull postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- I am a candidate set upby- HINDUSTANI AWAM MORCHA (SECULAR)
 (**name of the political party)
- (2) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

SI. No.	Names	PAN	year for	sho	tal income own in Income Tax turn(in Rupees)
	Self (JITAN RAMMANJHI)	АКТРМ0642Н	2021-22		RS 4,80,000/-
2.	Spouse (Wife) (SMT, SHANTI DEVI)	NO PAN ALLOTTED	2021-22	(i)	NOT PAYABLE
3.	Dependent 1 NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	(i)	NOT APPLICABLE
4.	Dependent 2 NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	(i)	NOT APPLICABLE
5.	Dependent 3 NOT APPLICABLE	NOT APPLICABLE	NOT	(i)	NOT APPLICABLE

to for consisted

(3.) The following case (s) is/ are pending against me in which cognizance has been taken by the court:

SL No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Section of the Act and description of the offence for which cognizance taken:	
(b)	Name of the court, Case No. and Date of order taking cognizance:	1.CASE NO197/2014, ACJM-1, GAYA 2.CASE NO31/2014, ACJM-1, GAYA 3.CASE NO41/2014, ACJM-1, GAYA
(c)	Details of Appeal (s)/ Application (s) for revision (if any) field against the above order (s)	

(4.) Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases Sections of the Act and description of the offence for which convicted:	NOT APPLICABLE	
(b)	Name of the court (s), Case No. and Date of order (s)	NOT APPLICABLE	
(c)	Punishment imposes.	NOT APPLICABLE	

(5.) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.
- Note: 3. Value of Bonds/Share Debenturesas per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should begiven.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

S. No.	Description	Self JITAN RAM MANJHI	Spouse (Wife) SMT. SHANTI DEVI	Depend ent-1 NOT APPLIC ABLE	ent-2 NOT	Depende nt-3 NOT APPLICA BLE
(i)	Cash in hand	RS 48,000/-	RS 48,500/-	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non- Banking Financial Companies and Cooperative societies and the amount in each suchdeposit	RS4,32,820/- (Approx)	Rs-2,82,750/- (Approx)	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and theamount.	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and theamount	NIL	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and theamount.	NIL	NIL	NIL	NIL	NIL

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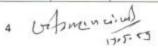
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	Vr. 2005 De -80 000/	NIL	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	NIL	Gold WEIGHT 100gm- (Approx) VALUE- RS 5,65,000/- (Approx) SILVER WEIGHT- 1000 gm-RS 78,000/- (Approx)	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest	(1) DBBL Gun, RS 25000/- (Approx) (2) 2 COW, RS 1,00,000/-(Approx)	NIL	NIL	NIL	NIL
(ix)	Gross Total value	RS 10,08,820/-	RS 9,74,250/-	NIL	NIL	NIL

A. Details of Immovableassets:

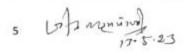
Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

S. No	Description	Self	Spouse	Dependen t-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in acres)	NIL	NIL	NIL	NIL	NIL



	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in caseof purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL	NIL
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property(Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL



÷	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the property by way of dev- elopment, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	PARENTAL HOUSE VILL- MAHAKAR KHATA NO-45, PLOT NO374	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft)	4000 Sq. Ft.	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	3000 Sq. Ft.	NIL	NIL	NIL	NIL
Doc.	Whether inherited property (Yes or No)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self – acquiredproperty	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	Rs13,50,000/-	NIL	NIL	NIL	NIL
(v)	Others (such as interest inproperty)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs13,50,000/-	NIL	NIL	NIL	NIL

(3) I give herein below the details of liabilities/dues to public financial institutions and government:

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(1)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICAB LE	NOT APPLICABL E	NOT APPLICAB LE
	of loan Loan or dues to any other individuals/ entityother than mentioned above. Name(s),Amount outstanding, nature of loan	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICAB LE	NOT APPLICABL E	NOT APPLICAB LE

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	Any other liability	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICAB LE	NOT APPLICABL E	NOT APPLICAB LE	
	Grand total of liabilities	NOT APPLICABLE	NOT APPLICABL E	NOT APPLICAB LE	NOT APPLICAB LE	NOT APPLICAB LE	
(ii)	Government Dues:	NIL	NIL	NIL	NIL	NIL	
	Dues to departments dealing with Government accommodation						
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL	
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL	
ā	Dues to departments dealing with supply of telephone/mobiles	NIL	NIL	NIL	NIL	NIL	
	Dues to departments dealing with government transport (including aircraft and helicopters)	NIL	NIL	NIL	NIL	NIL	
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL	
	Wealth Tax Deus	NIL	NIL	NIL	NIL	NIL	
	Service Tax Deus	NIL	NIL	NIL	NIL	NIL	
	Municipal/ Property Tax Deus	NIL	NIL	NIL	NIL	NIL	
	Sales Tax Deus	NIL	NIL	NIL .	NIL	NIL	
	Sales Tax Deus	NIL	NIL	NIL	NIL	NIL	
	Any other dues	NIL	NIL	NIL	NIL	NIL	
	Grand total of all Govt. dues.						

(4) Details of profession oroccupation:
(a)Self...PUBLIC LIFE, POLITICAL ACTIVITIES

(b) Spouse ... HOUSE WIFE

Whavening

(5) My educational qualification is asunder:

EXAM PAASED YEAR NAME OF SCHOLL/ COLLEGE

BOARD/ UNIVERSITY

MATRIC

1962

BALDEV HIGH SCHOOLNAILI, GAYA BIHAR SCHOOL EXAMINATION BOARD, PATNA

INTERMEDIATE 1964

GAYA COLLEGE GAYA MAGADH UNIVERSITY, BODHGAYA

GRADUATION 1966

GAYA COLLEGE GAYA MAGADH UNIVERSITY, BODHGAYA

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

(9.) ABSTRACTOFTHEDETAILSGIVENIN(1)TO(8)ABOVE:

1.	Name of	the candidate	Sh./Smt./Kum	JITAN RA	M MANJHI			
2.	Full posta	l address	VILLAGE - ! P.S MAHA	VILLAGE - MAHAKAR, POST OFFICE - SAPNERI, P.S MAHAKAR, DISTRICT - GAYA (BIHAR)-824233				
3.	Number	and name of	233 – ATRI, A STATE - BIF	ASSEMBLY	CONSTITUE	NCY, GAYA		
4.	(otherwise 'Independ	ent')	2	HINDUSTANI AWAM MORCHA (SECULAR)				
5.	(a) Number conviction	NIL siction order passed (other those referred to in Form						
6.	Total Num where the cognizance	ber of pending case court (s) have taken	s NIL					
7.		PAN of		Year for which last Income Tax Return filed		Total Income Shown		
	(a) Candidate	AKTPM0642H	2021-2	22	NOT PAYABLE NOT APPLICABLE			
	(b) Spouse	NO PAN ALLOTTED	2021-2	22				
	(c) Dependent	NOT APPLICABLE	NOT APPLICA	ABLE				
	Details of A	ssets and Liabilities	in rupees					
	Description	Self	Spouse	Dependent	-1 Dependent-2	Dependent-3		
۱.	Movea ble Assets (Total value)	RS 10,08,820/-	RS 9,74,250/-	NIL	NIL	NIL		
	Immovable Assets	RS13,50,000/-	NIL	NIL	NIL	NIL		

Out of the mind

	Ĭ	Purchase Price and development cost of immovable property (Total Value)	NIL	NIL	NIL	NIL	
	ii	Approximate Current MarketPriceofass ets (Total Value)	NIL	NIL	NIL	NIL	
9.		Liabilities	NIL	NIL	NIL	NIL	1
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL	1
	(ii)	Loans fromBank, Financial Institutions and others(Total)	NIL	NIL	NIL	NIL	

Highest educational qualification: GRADUATION (HONS)- YEAR-1966, COLLEGE NAME-GAYA COLLEGE GAYA, (MAGADH UNIVERSITY, BODHGAYA)

(Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

VERIFICATION

- I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-
- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and Babove;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part Babove.

Verified	atthis	the day
of		1
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(JITAN RAM MANJHI) MLA-227-IMAMGANJ (SC)

GAYA, BIHAR